

**LOK SABHA**  
**UNSTARRED QUESTION No. 2742**  
**TO BE ANSWERED ON 22<sup>nd</sup> December, 2022**

**Monetization of Petroleum Pipelines**

2742. SHRIMATI KAVITHA MALOTHU:  
SHRI VENKATESH NETHA BORLAKUNTA:  
DR. G. RANJITH REDDY:

**पेट्रोलियम और प्राकृतिक गैस मंत्री**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of instructions/orders issued by the Ministry of Finance to transfer pipelines of oil PSUs to Infrastructure Investment Trust and monetize the assets;
- (b) whether it is true that Gas Authority of India Ltd. (GAIL), Hindustan Petroleum Corporation Ltd. (HPCL) and Indian Oil Corporation Ltd. (IOCL) have decided not to monetize their pipeline assets as it would be an expensive way to raise capital and if so, the details thereof;
- (c) whether it is also true that pipeline monetization would bring down their credit ratings and impact on getting their capital from market at a lower rate of interest; and
- (d) if so, the details thereof?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री  
(श्री रामेश्वर तेली)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL  
GAS  
(SHRI RAMESWAR TELI)

- (a): No instructions /orders have been issued regarding transfer of Pipeline(s) of Oil PSUs to Infrastructure Investment Trust.
- (b) to (d): Identification of assets for monetization is done by Oil PSUs on the basis of a number of criteria such as the nature and location of assets, viable transaction structure, future business potential, strength of their balance sheet, debt equity ratio, comparative cost analysis of all avenues available for raising additional resources etc.

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